

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**  
Appeal No.-70/252/ND/2023

**IN THE MATTER OF:**

M/s. Dahlgren Medicare Systems Pvt. Ltd.

**.....Applicant**

**Vs.**

ROC

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Rakesh Kumar, Adv.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma, Advs.

For the IT Dept. : Mr. Debesh Panda, Sr. St. Counsel, Ms. Zehra Khan,  
Jr. St. Counsel, Mr. Vikramaditya Singh, Ms. Anauntta  
Shankar, Advs.

**ORDER**

Ld. Counsel on behalf of the Appellant is present. Proxy counsel on behalf of RoC is present and submitted that they have filed their report, however, the same is still not reflected on the e-portal of the Tribunal. This was the same position on the last date of hearing i.e. on 06.03.2024 and no steps have been taken by the RoC for uploading their reply on the e-portal of the Tribunal. Ld. Counsel on behalf of the Income Tax Department is also present and submitted that they have filed their report however, their report is also not reflected on the e-portal of the Tribunal. Last opportunity is given to the RoC to

bring on record their report. Income Tax Department is also directed to approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of the Tribunal. List the matter on **10.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**